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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 180/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>05.12.2017</u>

Name of the Company:

Pearl Insulation Pvt. Ltd.

V/s.

Wind World India Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptdy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Vishal S. Jathar 1/6 India Law Alliance Advocate

For Operational Creditor Whath8

2. ANIP A GANDHI

ADVOCATE

RESPON-

Do A. VI

ORDER

Learned Advocate Mr. Vishal Jattar i/b India Law Alliance present for Operational Creditor/Petitioner. Learned Advocate Mr. Anip Gandhi present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Respondent Counsel requested time to file objections.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 15.12.2017 for objections of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 5th day of December, 2017.